

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE  
LOK SABHA**

**UNSTARRED QUESTION NO. 480.  
TO BE ANSWERED ON TUESDAY, THE 03<sup>RD</sup> FEBRUARY, 2026.**

**INDUSTRIAL DEVELOPMENT IN BIHAR**

**480. SHRI AJAY KUMAR MANDAL:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:  
**वाणिज्य एवं उद्योग मंत्री**

- (a) whether the Government is implementing any special scheme to accelerate industrial development in the State of Bihar;
- (b) if so, the details of major industries established and investment proposals received in Bihar, including Bhagalpur, during the last three years;
- (c) whether any special initiative has been undertaken for the promotion of Micro, Small and Medium Enterprises (MSMEs) in Bihar, if so, the details thereof including the number of enterprises that have been provided financial assistance so far; and
- (d) whether the Government is proposing any new schemes to improve Ease of Doing Business, develop Industrial Corridors and generate employment in Bihar; if so, the details thereof?

**ANSWER**

**वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद)  
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI JITIN PRASADA)**

**(a) to (d):** Industries is a subject under State List. The Central Government supplements the efforts of the States/UTs through various schemes, programmes and policy initiatives for promoting the growth and competitiveness of industries including Micro, Small and Medium Enterprises (MSMEs). In addition to ongoing schemes of various Departments and Ministries, the Central Government has taken various steps, such as Make in India, Startup India, PM Gati Shakti, National Infrastructure Pipeline (NIP), National Industrial Corridor Programme, Production Linked Incentive Scheme (PLI), promoting Ease of Doing Business (EoDB) and reducing compliance burden, National Single Window System (NSWS), India Industrial Land Bank (IILB), reforms in Foreign Direct Investment (FDI), Project Monitoring Group (PMG) etc. which facilitates setting up of major infrastructure projects across the country.

As reported by the Government of Bihar, approximately 1248 new investment proposals have got Stage 1 approval on Bihar's Single Window Portal. The total number of working units in the years 2023-24, 2024-25 and 2025-26 are 108, 145 and 9 respectively. In Bhagalpur district, about 92 new projects worth roughly Rs. 1045 crore have got Stage 1 approval on Bihar's Single Window Portal.

Specifically, to support MSMEs, the Central Government is implementing schemes/programmes including Prime Minister's Employment Generation Programme (PMEGP), Pradhan Mantri Vishwakarma Kaushal Samman Yojana (PMV), Micro and Small Enterprises – Cluster Development Programme (MSE-CDP), Udyam Registration, Technology Centres and Extension Centres (TCEC), and Raising and Accelerating MSME Performance (RAMP).

Further, Govt. of Bihar has notified the Bihar Industrial Investment Promotion Package (BIIPP), 2025, valid up to 31.03.2026, which includes specific incentives for MSMEs.

The Central Government has also approved the development of an Integrated manufacturing Cluster (IMC) in Gaya under the Amritsar- Kolkata Industrial Corridor (AKIC), which is part of the National Industrial Corridor Development Programme (NICDP). The Union Cabinet accorded approval to the project in August 2024, with an overall outlay of 1339.02 crore (including land cost).

For ease of doing business, initiatives aimed at simplifying and streamlining business regulations have been undertaken by the Central Government including the Business Reform Action Plan (BRAP), the B- Ready assessment, Jan Vishwas and Reducing Compliance Burden on Businesses and Citizens and measurement of Cost of Regulation. Under, the Regulatory Compliance Burden (RCB) initiative various Ministries, Departments, and States/UTs are supported in reducing the compliance burden on citizens and businesses. The goal is to enhance Ease of Doing Business and Ease of Living through four key strategies: Simplification of procedures, Rationalization of laws, Digitization of processes, and Decriminalization of minor offences. Regulatory Compliance (RC) Portal has been developed for tracking action taken by Ministries/ Departments and States/UTs to reduce compliance burden.

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